

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326
154/59&241/ND/19

IN THE MATTER OF:

Sh. Pawan Sharma & Ors.

.... Petitioner/Applicant

Vs.

M/s National Steel & General Mills Pvt. Ltd. &
Ors.

.... Respondent

Order under Section 59/241 of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Rajiv Bahl Adv.

For Respondent :

ORDER

Ld. Counsel appearing for Applicant seeks adjournment on the ground that he is unwell.

In the interest of justice, the matter is adjourned **to 03.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)